(c) Has he mentioned any reasons for his resignation? If so, what are those reasons?

Oral Answers

THE DEPUTY MINISTER FOR NATURAL RESOURCES AND SCIENTIFIC RESEARCH (SHRI K. D. MALAVIYA: (a) Yes, Sir.

- (b) About two years and five months.
- (c) Dr. S. N. Sen resigned for personal reasons.

SHRI B. V. KAKKILAYA: Is it a fact that he tendered his resignation on account of undue interference on the part of the Government in the affairs of the University?

SHRI K. D. MALAVIYA : I am not aware of any such reason.

SHRI K. C. GEORGE: Has the Minister enquired what are the personal reasons?

SHRI K. D. MALAVIYA : I am expected to find out personal reasons from the officers who want to resign for personal reasons.

SHRI H. P. SAKSENA: Will the Head of the Department of Education consider the desirability of persuading Dr. Sen to withdraw his resignation ?

Mr. CHAIRMAN: Suggestion for action.

## REHABILITATION OF RETRENCHED STATE Forces Personnel

\*277. Shri M. S. RANAWAT : Will the Minister for Defence be pleased to state:

- (a) what measures of rehabilitation have been undertaken for retrenched personnel in Rajasthan State of the Rajasthan State Forces (Army);
- (b) the number of persons benefited by such measures and the number of cases pending decision of Government;
- (c) the number of personnel retrenched frem the Rajasthan State Forces who have been granted land as a

measure of rehabilitation and the area of land so granted?

THE DEPUTY MINISTER FOR DEFENCE (SHRI SATISH CHANDRA): (a) The resettlement schemes in Rajasthan are of two kinds:

- (i) Civil employment in Government service;
- (ii) Settlement on land on individual and co-operative basis.
- (b) and (c). So far 76 officers and 1,856 junior commissioned officers/ other ranks have been found employofficers and 599 junior ment. 81 commissioned officers/other ranks have been allotted land on individual basis in Ganga Nagar canal area. Efforts are being made to settle more men. About 8,000 acres of land have been allotted to them.

SHRI M. S. RANAWAT: Has all this land—8,000 acres—been handed over to them?

SHRI SATISH CHANDRA: This land has been handed over to them.

The total area which has been set apart for this purpose in Ganga Nagar canal area, is 12,000 acres out of which 8,000 acres have been distributed.

M. S. RANAWAT: Has any money been taken towards the cost of the land?

SHRI SATISH CHANDRA: This land his been given by the Rajasthan Government to these ex-Servicemen.

SHRI M. S. RANAWAT: They are not Rajasthan ex-Servicemen.

They are the Army personnel of the Defence Department. Anyway, the question is, whether the land has been given free, or whether they have to pay money.

SHRI SATISH CHANDRA: As far as I know, some land has been given free of cost. The Government proposes to start two colonies in Kotah and Jodhpur divisions and to give

grants-in-aid and loans to the people who establish themselves on land.

SHRI M. S. RANAWAT: Does the Minister know that notice has been issued by the Rajasthan Government stating what money is going to be charged for the land, and that all the officers have been asked to pay. I know some officers have paid. Is it a fact or not? What the hon. Minister might be true of Kotah and said Jodhpur, but is it a fact that in Ganga Nagar canal area also land was given free ?

SHRI SATISH CHANDRA: Land in Ganga Nagar has been given at concessional rates.

SHRI C. G. K. REDDY: Which statement is correct? Concessional rates or free?

SHRI SATISH CHANDRA: That was regarding Kotah and Jodhpur.

In Ganga Nagar, the land has been sold at a concessional rate and the cost is to be recovered in easy annual instalments.

SHRI K. C. GEORGE: What is the concessional rate charged ?

SATISH CHANDRA: I Shri am not aware. That has been given by the Rajasthan Government. The Rajasthan Government has planned those colonies. I am not in a position to give the details.

SHRI K. C. GEORGE: The hon. Minister knows that it has been given at a concessional rate. May I know what is the concession

SHRI SATISH CHANDRA : We have only this information from the Rajasthan Government at present.

SHRI P. SUNDARAYYA: Is not the colony under the direction of the Defence Department?

SHRI SATISH CHANDRA: No. Under Rajasthan Government. This is for the benefit of ex-Servicemen.

SHRI P. SUNDARAYYA: Is it not a fact that on an earlier occasion. when the question of colonies in Madras State was referred to in the House, the Minister replied that any complaint or any other matter about those colonies should be referred tothe Defence Department of the Government of India ?

SHRI SATISH CHANDRA: The other day, if I remember aright, I replied to a question about Wynad Colony, and I said that the Government of India was not aware of the facts at all and it was entirely the concern of the Madras Government. That was the answer that I gave the other

SHRI P. SUNDARAYYA: I am referring to the answer which the hon. Minister gave when I put the question with regard to the Jambuvanodi Colony in Tanjore District.

Mr. CHAIRMAN: That is another question.

SHRI P. SUNDARAYYA: My point is that it concerns the Defence Department and not merely the Rajasthan Government and as such the Defence Department must give a reply.

SATISH CHANDRA: I am giving all the information that I possess.

SHRI M. S. RANAWAT: The question is only with regard to Rajasthan, and my hon. friend will let me finish this part. What I want to know is this. Is it a fact that the Rajasthan Government issued an order on the 11th June 1952, which was published on the 21st June 1952 in the Rajasthan Gazette at page 1273 where they said that the allotment of land was for those discharged on or before the 7th April 1949, and that the result of this was that all those persons who were discharged after the integration, that is, in 1951, could not come under that scheme, at all I am surprised how the hon. Minister got his information. How does he reconcile the two?

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[ COUNCIL ]

CHAIRMAN: Question of | surprise.

Shri SATISH CHANDRA: If the hon. Member gives me the facts, I will certainly make enquiries and find out what the position is.

Mr. CHÂRMAN: Next question.

SHRI M. S. RANAWAT : One more question, Sir.

Mr. CHAIRMAN: The hon. Minister has asked for all the facts and has promised that he will make enquiries.

SHRI M. S. RANAWAT: It is about the Mewar Bhil Corps. belong to the scheduled tribes and they were disbanded from the Mewar Army. Has the Government done anything to rehabilitate them?

SHRI SATISH CHANDRA: It is difficult for me to say anything about a particular unit in Rajasthan. The question related to the colonisation of ex-Servicemen and I have given the total figures.

SHRI M. S. RANAWAT: Has the Government done anything for the colonisation of the disbanded men of the Mewar Bhil Corps ?

SATISH CHANDRA: I Shri have no information at present.

Dr. RAGHUBIR SINH : May I know whether the Bhil Corps was the affair of the Central Government or of the Rajasthan Government.

SHRI SATISH CHANDRA: All the men who have been released from Indian States Forces and about whom I am answering this question, are ex-Servicemen of Rajasthan.

SHRI C. G. K. REDDY: They were merged.

SHRI H. C. MATHUR: Is it not a fact that they were disbanded only after they had been taken over by the Government of India?

SHRI SATISH CHANDRA: The Central Government, on the integration of all these various armies. retained some persons who found suitable and released the rest. All of them were not incorporated and they did not become part of the Indian Army. Only a section integrated in the Indian Army, and the rest were released.

SHRI H. C. MATHUR: By whom? By the Central Government, or by somebody else?

SHRI SATISH CHANDRA: By a process of elimination.

HON. MEMBERS: No, no.

SHRI H. D. RAJAH: Will the Minister be better informed about this matter, so that the next time he can give satisfactory answers?

MR. CHAIRMAN: We have had enough discussion on this subject, and the Minister has agreed to look into

Next question.

## STATES FORCES Indian

- \*278. SHRI M. S. RANAWAT: Will the Minister for Defence be pleased to state:
- (a) the total number of personnel, sepoys and officers, retrenched from the Indian States Forces, statewise, since September 1947;
- (b) how many of them belong to the Rajasthan State Forces; and
- (c) whether the cases of pension and gratuity of all the retrenched persons of the Rajasthan State Forces have been disposed of, if not, what steps are being taken by Government to dispose of those cases expeditiously?

THE DEPUTY MINISTER DEFENCE (Shri SATISH FOR CHANDRA): (a) The total number of personnel (excluding officers) trenched/retired from the forces of ex-Indian States consequent on the integration with the regular army is